

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No.
~~XXXXXX~~

173 of 1992

DATE OF DECISION 27-07-1992

M.R.Rajasekharan Pillai Applicant (s)

Mr.O.V.Radhakrishnan Advocate for the Applicant (s)

Versus

Sub Divisional Inspector,
Kanjirapally and others Respondent (s)

Mr.P.Sankarankutty Nair Advocate for the Respondent (s)
ACGSC (R.1&3)

CORAM: Mr.D.Sreekumar. Govt.Pleader for R.2

The Hon'ble Mr. S.P.Mukerji, Vice Chairman

The Hon'ble Mr. A.V.Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement ? Y
2. To be referred to the Reporter or not ? M
3. Whether their Lordships wish to see the fair copy of the Judgement ? M
4. To be circulated to all Benches of the Tribunal ? M

JUDGEMENT

(Hon'ble Shri S.P.Mukerji, Vice Chairman)

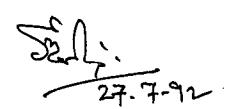
Heard the learned counsel for both the parties.

The learned counsel for the applicant prayed that the applicant will be satisfied if the respondents are directed to consider him for regular appointment to the post of EDDA, Chenapadi P.O. in account with Kanjirappally Sub Division along with other candidates on the ground that he was holding that post provisionally when the vacancy arose. The learned counsel for the respondents argued that since the applicant was not working against that post on the date of notification, the applicant's prayer cannot be considered. He, however, concedes that the applicant was holding the post on a provisional basis from the date the vacancy arose between 2.9.91 and 31.10.91.

As ~~nowever~~, the applicant has been working against that post on the date when the vacancy arose, we see no reason why the applicant should not be considered for the post for regular appointment.

2. Accordingly we allow the application to the extent of directing the respondent No.1 to consider the applicant also for regular selection in the aforesaid post even though his name is not sponsored by the Employment Exchange. There will be no order as to costs.


(A.V. HARIDASAN)
JUDICIAL MEMBER


27.7.92
(S.P. MUKERJI)
VICE CHAIRMAN

27.07.92

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